

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).34914/2013

(From the judgement and order dated 26/08/2013 in WP No.5542/2005 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S PRAMOD TELECOM PVT. LTD.

Petitioner(s)

VERSUS

STATE OF UP THRU. PRINCIPAL SECY.& ORS

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment, exemption from filing O.T. and prayer for interim relief and office report)

WITH

SLP(C) NO. 35480 of 2013

(With apln. for exemption from filing OT and with prayer for interim relief and office report)

Date: 06/01/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. Shanti Bhushan, Sr. Adv.
Mr. Pradeep Kant, Adv.
Mr. Divyanshu Sahay, Adv.
Mr. Kartik Seth, Adv.
Mr. Rohit Kumar Singh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

We are informed that Review Petition (Civil) No. 3061 of 2013 in S.L.P. (Civil) No. 33861 of 2013 titled "M/s Anmol Bakers (P) Ltd. Vs. State of U.P. & Ors." is likely to come up in Chambers on January 9, 2014.

List the special leave petitions on January 17, 2014.

The submission of Mr. Shanti Bhushan, learned senior counsel, recorded earlier on 09.12.2013 is reiterated.

|(Rajesh Dham)
|Court Master| |(Renu Diwan)
| |Court Master|
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